

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/ 8969 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Deputy Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Yupia.

Dated Guwahati, 6th September, 2024.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2024/490-92 Dated the 03.09.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh has been granted **earned leave of 3 (three days) w.e.f. 11.09.2024 to 13.09.2024** (prefixing 10.09.2024; suffixing 14.09.2024 and 15.09.2024), **along with station leave permission from the evening of 09.09.2024 till the morning of 16.09.2024** subject to submission of his leave application in the prescribed format as well as a copy of the Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), West Kameng District.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/8970-8971/A, dated , 06-09-24

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

